

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 24**

**IA 2296/2021 IA 2339/2021 IA 4949/2023 IA 5341/2023 IN C.P. (IB)/66(MB)2018**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **15.04.2024**

NAME OF THE PARTIES: **ANCHOR LEASING PRIVATE LIMITED V/s EURO CERAMICS LIMITED**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Manuraj Nair i/b Malvi Ranchhadas & Co. for the erstwhile Liquidator, Mr. Nirav Tarkas in IA 4949/2023 present.

**IA 4949/2023**

Ld. Counsel for the erstwhile Liquidator appears and seeks liberty to place on record an affidavit from the erstwhile Liquidator affirming that whatever document they had in their possession has been handed over to the incumbent Liquidator. He is directed to serve a copy thereof to the incumbent Liquidator. Registry is directed to accept the affidavit of the erstwhile Liquidator.

Ld. Counsel for the incumbent Liquidator, however, submits that the erstwhile Liquidator has the custody of other documents which he is consciously hiding. The

Ld. Counsel is directed to provide specific details of such documents after perusal of affidavit filed by erstwhile liquidator. List this matter on Board on **09.05.2024**.

**IA 2296/2021 IA 2339/2021**

Ld. Counsel for the Sales Tax Department informs that yesterday evening an affidavit was received from the Liquidator and they need some time to peruse the same.

Ld. Counsel for the Liquidator informs that they are not able to place on record additional affidavit online. They are directed to file precipee with the Registry. The Registry is directed to sort it out the matter. List this matter on Board on **09.05.2024**.

**IA 5341/2023**

Ld. Counsel for the Liquidator informs that SCC has decided to conduct a fresh forensic audit and after receipt of report in that audit, the decision about continuance of this application shall be taken. Accordingly, seeks a longer date. List this matter on Board on **10.06.2024**.

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**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**